

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 610
IB-196/ND/2024

IN THE MATTER OF:
M/s. Yes Bank Limited

...PETITIONER

Vs

Mr. Getamber Anand

...RESPONDENT

Section
U/s 95(1) of IBC, 2016

Order delivered on 14.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant/FC :Adv. Pradyumn Yadav and Adv. Riya
Mittal

For the Respondent :

ORDER

This a petition filed under Section 95 of the IBC.

It is noticed that the CIRP against Principal Borrower is pending before Court 2 and Registry is directed to take necessary steps in terms of Section 60 (3) read with the recent circular.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)